

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TT/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 22.8.2017

In the matter of:

Determination of transmission tariff for **Asset-I:** 400 kV Lucknow-Kanpur (New) D/C transmission line alongwith associated bays at both end; **Asset-II:** Augmentation of transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500 MVA ICT-III; **Asset-III:** Augmentation of transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500 MVA ICT-IV; **Asset-IV:** Augmentation of transformation capacity by 500 MVA ICT(3rd) at 400/220 kV GIS Gurgaon; **Asset-V:** Extension of GIS Parbati Pooling Station with 7X105 MVA ICT along with associated bays and 2 Nos. 220 kV bays under NRSS-XXXII in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,
Vidyut Bhawan,
Vidyut Marg,
Jaipur- 302 005.



2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura,
Jaipur.
3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura,
Jaipur.
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura,
Jaipur.
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II
Shimla-171 004
6. Punjab State Power Corporation Limited,
Thermal Shed Tia,
Near 22 Phatak,
Patiala-147 001.
7. Haryana Power Purchase Centre,
Shakti Bhawan,
Sector-6, Panchkula (Haryana)-134 109
8. Power Development Department,
Govt. of Jammu and Kashmir,
Mini Secretariat, Jammu.
9. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhawan,
14, Ashok Marg,
Lucknow-226 001.
10. Delhi Transco Ltd.,
Shakti Sadan,
Kotla Road,
New Delhi-110 002.



11. BSES Yamuna Power Ltd.,
Shakti Kiran Building,
Karkardooma,
Delhi-110 092.
12. BSES Rajdhani Power Ltd.,
BSES Bhawan,
Nehru Place, New Delhi.
13. North Delhi Power Ltd,
Power Trading & Load Dispatch Group
Cennet Building,
Adjacent to 66/11 kv Pitampura-3
Grid Building, Near PP Jewellers
Pitampura, New Delhi – 110034.
14. Chandigarh Administration,
Sector-9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan,
Kanwali Road, Dehradun.
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council,
Palika Kendra,
Sansad Marg,
New Delhi-110 002.

.....Respondents

For petitioner : Shri B. Dash, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL

For respondents : None



ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of Asset-I: 400 kV Lucknow-Kanpur (New) D/C transmission line alongwith associated bays at both end; Asset-II: Augmentation of Transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500 MVA ICT-III; Asset-III: Augmentation of transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500 MVA ICT-IV; Asset-IV: Augmentation of transformation capacity by 500 MVA ICT(3rd) at 400/220 kV GIS Gurgaon; Asset-V: Extension of GIS Parbati Pooling station with 7X105 MVA ICT along with associated bays and 2 Nos. 220 kV bays under NRSS-XXXII in Northern Region” in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations”).

2. The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism. The details of elements and their date of commercial operation are as under:-

Sl. No.	Asset	Scheduled COD	COD(as per petition)	Revised COD(as per affidavit dated 31.7.2017)
1	Asset-I	13.06.2016	1.6.2017 (anticipated)	1.6.2017 (actual)
2	Asset-II		30.4.2017 (anticipated)	5.6.2017 (actual)
3	Asset-III		31.5.2017 (anticipated)	3.7.2017 (actual)



4	Asset-IV		30.5.2017 (anticipated)	5.8.2017 (anticipated)
5	Asset-V		1.6.2017 (anticipated)	1.10.2017 (anticipated)

3. During the hearing on 3.8.2017, the representative of petitioner has submitted, that three assets out of five assets are commissioned and two assets are anticipated to be commissioned in August, 2017 and October, 2017. The instant assets were scheduled to be commissioned on 13.6.2016 however there is a time over-run of 10 to 11 months in commissioning of the instant assets. Delay in commissioning of Asset V is mainly due to matching with the upcoming downstream system of HPPTCL i.e 220 kV D/C Charore-Banala transmission line. The representative of the petitioner also prayed for allowing AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of



the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run in case of the instant assets, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff for Asset I to IV in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 6 of this order for the years 2017-18 and 2018-19. The time over-run in case of Asset V has been attributed to the delay in commissioning of the matching downstream system, i.e. 220 kV D/C Charore-Banala transmission line by HPPTCL. However, HPPTCL has not been made a party to the present proceedings. We would like to hear HPPTCL before allowing tariff for Asset V. Accordingly, the petitioner is directed to implead HPPTCL as a party in present petition and file amended "Memo of Parties". The petitioner is also directed to serve a copy of the petition on HPPTLC.

6. The details of the tariff claimed by the petitioner and tariff allowed are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-



(₹ in lakh)

Asset	2017-18	2018-19
Asset I	4055.97	5475.90
Asset II	221.71	243.60
Asset III	202.85	245.34
Asset IV	885.79	1052.99
Asset V	2401.98	2924.17

B. Annual transmission charges allowed are given below:-

(₹ in lakh)

Asset	2017-18	2018-19
Asset I	3244.78	4380.72
Asset II	177.37	194.88
Asset III	162.28	196.27
Asset IV	708.63	842.39

7. The Annual Fixed Charges allowed in this order, as stated above, shall be applicable from the actual date of commercial operation of the irrespective assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations

8. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 8.9.2017:-

- a) COD certificate and trial operation certificate .
- b) CEA certificate under Regulation 43 of CEA (Measures relating to safety & Electric Supply) Regulations, 2010 for Asset I.



- c) The reason for cost over-run in Asset-I and Asset V.
- d) Reason for over estimation of FR cost in Asset II and III.
- e) Status of the Commissioning of all the Assets IV and V.
- f) Auditor's certificate in case of actual COD along with the revised tariff forms.
- g) The supporting documents regarding declaration of commissioning of all the assets.
- h) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9c) of proposed loans deployed for all the assets. If there is any default in interest payment on loan, provide the details.
- i) Form-4A "Statement of Capital Cost" as per books of accounts (accrual basis and cash basis separately) for all the assets. Amount of capital liabilities in gross block should also be indicated.
- j) Computation of interest during construction for all the assets for the following periods:-
 - (i) From the date of infusion of debt fund up to Scheduled COD as per Regulation 11 (A) (1) of the 2014 Tariff Regulation, 2014.
 - (ii) If there is any delay in completion of the Asset/s, from Scheduled COD to actual COD of the asset/s.
- k) Details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of all the assets (i.e. from Scheduled COD to actual COD/anticipated COD) along with the liquidated damages recovered or recoverable, if any.

9. The Commission further directed the petitioner to submit the editable soft copy in excel format with links for the information sought in point (j) above by 8.9.2017.



10. The respondents are directed to file their reply by 22.9.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 3.10.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

11. The petition shall be listed on 24.10.2017 for final hearing.

sd/-

(Dr. M.K. Iyer)
Member

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

sd/-

(Gireesh B. Pradhan)
Chairperson

